

**(2007) 02 P&H CK 0150**

**High Court Of Punjab And Haryana At Chandigarh**

**Case No:** Criminal Miscellaneous No. 3860-M of 2007

Nath Ram

APPELLANT

Vs

State of Punjab

RESPONDENT

**Date of Decision:** Feb. 22, 2007

**Citation:** (2007) 2 RCR(Criminal) 142

**Hon'ble Judges:** Tej Pratap Singh Mann, J

**Bench:** Single Bench

**Advocate:** Karan Bhardwaj, for the Appellant; Ravinder Kaur Nihalsinghwala, DAG, Punjab, for the Respondent

**Final Decision:** Allowed

**Judgement**

T.P.S. Mann, J.

Learned Counsel for the Petitioner submits that as per the prosecution, Petitioner was not armed with any weapon. Only role attributed to him was of raising a lalkara.

2. The aforementioned averment is not disputed by learned State counsel. However, it is submitted that out of the 14 witnesses cited by the prosecution, four have already been examined and the case is now fixed before the trial Court for 8.3.2007 for recording further evidence of the prosecution.

3. Without commenting upon the merits of the rival versions lest it may prejudice the case of the either party, I deem it fit and appropriate to grant bail to the Petitioner who is in custody since 21.6.2006.

Accordingly, the present application is accepted.

Bail to the satisfaction of Chief Judicial Magistrate, Ferozepur.